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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 437/2012

OM PRAKASH Appellant

Through: Mr. N.K. Jha, Advocate.

versus

DAYA NAND & ANR Respondents

Through: Mr. Kanhaiya Priyadarshi, Advocate

for R-1.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI ORDER

01.12.2023

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Written synopsis filed by the appellant has been returned under objections since they exceeded the page limit stipulated in order dated 23.08.2023.

Let written synopsis in accordance with the page limit stipulated in order dated 23.08.2023 be filed *positively* before the next date, with copy to the opposing counsel.

Mr. Kanhaiya Priyadarshi, learned counsel appearing for respondent No.1 points-out that respondent No.2/Abdul Kayum, who he states is the respondent liable in the matter, has not been represented despite having entered appearance earlier on 01.12.2022.

In view of the above, let a copy of this order be communicated by learned counsel for the appellant to respondent No. 2, as well as to learned counsel who had appeared for respondent No. 2, by all permissible modes, within 04 weeks.

Let proof of such communication be placed on record.

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Respondent No. 2 is directed to file brief synopsis in terms of order dated 23.08.2023, before the next date; with copies to the opposing counsel. Re-notify on 22nd March 2024.

ANUP JAIRAM BHAMBHANI, J

DECEMBER 1, 2023/ak

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